

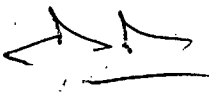
MA - 222/96 in OA 99/96


1./ 27.9.96.

Shri Pradip Kumar, the counsel for the applicant.

Heard. The applicant has moved this application for incorporating certain amendments in the original application. Prayer is allowed. The amendments sought for may be incorporated within two weeks. The MA is disposed of accordingly.

2. OA be listed on 21.11.96 for hearing on admission.

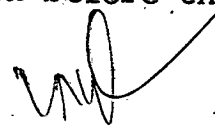

(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-chairman

2/21.11.1996

List on 31.12.1996 for admission before the
Division Bench.

MPS.


(V.N. Mehrotra)
Vice-Chairman

*Amn bond
has been
granted under
as per Honble
court order
by the counsel
of applicant
/CBS/
3/11/96*

O.A.: 99/96

1/31.12.96

Adjourned to 16.01.1997 for admission.

SKJ

(V.N.Mehrotra)
Vice-Chairman

was filed on
2/10/97 and also
10/1/97 and also
Replied to the
w.s. filed by
replied 15/7
on 14.1.97
and also
with some
file
14.1.97

22

2

16.1.97

CM

Adjourned to 21.2.97 for admission.

(V.N.Mehrotra)
Vice-Chairman

3

21.2.97

CM

List on 29.4.97 for admission.

(V.N.Mehrotra)
Vice-Chairman

4./ 29.4.97.

Shri P. Kumar, the counsel for the applicant.

Shri J.N. Pandey, the Sr. Standing Counsel for
the respondents.

Heard learned counsel for the parties. Admit.

Pleadings in this case are complete. List it on 5.6.97
for hearing.

/CBS/

(K. Muthu Kumar)
Member (A)

(V.N. Mehrotra)
Vice-chairman

5/05.06.97

List on 19.08.1997 for hearing.

SKJ

(V.N.Mehrotra)
Vice-Chairman

6/19.08.97

List on 17.10.1997 for hearing.

SKJ

(V.N.Mehrotra)
Vice-Chairman

07/11.09.97

Shri Pradip Kumar, counsel for the applicant.

The learned counsel for the applicant states that the applicant does not want to pursue this O.A. and he may be permitted to withdraw this O.A. Permission granted.

The O.A. is accordingly dismissed as withdrawn.

SKJ

(K.K.Ahooja)
Member(A)

(V.N.Mehrotra)
Vice-Chairman